

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 24/03/2021

Notification

Sub: Physical functioning of the Ranga Reddy District Courts at Head Quarters at L.B.Nagar, Kukatpally, Malkajgiri and Rajendranagar- Modified instructions - Issued.

Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021.
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.03.2021.
4. Representation dt. 23.03.2021 from the President, Bar Association, Ranga Reddy District Court.

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The Hon'ble High Court had earlier issued notification in reference 2nd cited directing all the Courts in the Ranga Reddy District to work as per Phase-III of modified SOP in the reference 1st cited and in reference 3rd cited directed all the Units/Districts in the State shall continue the present practice of hearing as notified in reference 2nd cited.

Now, pursuant to the Representation of the President, Bar Association, Ranga Reddy District Court vide reference 4th cited, as directed, the Courts in Ranga Reddy District namely Head Quarters at L.B.Nagar, Kukatpally, Malkajgiri and Rajendranagar shall work as per Phase-II of modified SOP in the reference 1st cited with immediate effect.


REGISTRAR GENERAL
24/03/21

To

1. The P.S. to the Hon'ble Administrative Judge of Ranga Reddy District. {for placing the same before His Lordship}.
2. The Prl. District Judge, Ranga Reddy District at L.B.Nagar.
3. All the Registrars, High Court for the State of Telangana.
4. The Section Officers of O.P. Cell, WRC Cell.